be Rs. 10,000 or more, the individual applicants for licences for motor cars are advised that their applications will be considered only after they repatriate the foreign exchange drawn by them from "India."

(c) The information is being collected and will be laid on the Table of the House.

EMPLOYEES OF THE OFFICE OF ACCOUNTANT GENERAL, MADHYA PRADESH, GWALIOR

- 423. SHRI R. S. KHANDEKAR: Will the Minister of FINANCE be pleased to state:
- (a) how many employees of the office of the Accountant General, Madhya Pradesh, Gwalior, have opted for the old service conditions of erstwhile State of Gwalior;
- (b) whether they are given benefits of the revised service conditions which take place from time to time; snd
 - (c) if not, why not?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) One.

- (b) In accordance with his option, his pay, compensatory allow ance, leave and retirement benefits are governed by the pre-absorption terms. However, the benefits of leave, travel concession and medical attendance, as admissible under the Central Govern ment rules, have been extended to him though these were not admissible under the rules of the erstwhile Gwalior State and were also not in force before the Federal Financial Integration.
- (c) At the time of the integration of the erstwhile State of Gwalior, he had elected to be governed by the pre-absorption terms and conditions in regard to pay, compensatory allow ance, leave and retirement benefits.

CONTRIBUTIONS MADE TOWARDS THE NATIONAL DEFENCE FUND

("SHRI SITARAM JAIPURIA: 424. / SHRI ABDUL GHANI: I SHRI S. C. DEB:

Will the Minister of FINANCE be please^ to state:

- (a) the amount of money and gold contributed towards the National Defence Fund from each State:
- (b) whether it is a fact that contributions towards the Fund have been received from other countries as well; and
- (c) if so, what are the names of those countries and to what extent each country has contributed?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) A statement is laid on the Table of the Sabha.

(b) and (c) Yes, Sir. A statement is laid on the Table of the Sabha.

Statement showing contributions to the National Defence Fund received through the Branch accounts at each State headquarters.

Name of the State	Gold/Gold Ornaments (In Grams)	Amount in cash (In lakhs of rupees)	
Andhra Pradesh	38,449	1.00 30	
Assam	12,361	24.59	
Bihar	62,874	86.13	
Gujarat	27,310	1,67 11	
Jammu and Kashn		0.28	
Kerala	21,020	1,03.83	
Madhya Pradesh	1,39,943	1,77.65	
Madras	69,567	1,57 38	
Maharashtra	1,85,826	3,88 4 5	
Mysore	42,814	1,32 75	
Orissa	58,244	36 50	
Punjab	1,80,527	26-33	
Rajasthan	91,937	93 63	
Uttar Pradesh	34,554	24 03	
West Bengal	1,43,392	3,53 78	
Delhi	1,18,709	14,33 26	
Other Union Territories	6,734	19:46	
TOTAL	12,34,473	33,25 46	

to Questions

Statement showing Contributions for National Defence Fund received by Indian Missions abroad.

	Name of the Embassy/Mission				Amount
	February 65 d' : D.L. d. 197				Rs.
1.	Embassy of India in Poland, Warsaw.	•	•	•	1,701
2.	Consulate General of India, Geneva.		•	•	40,314
3.	Consulate General of India, Kuwait (Arabia).	•	•	•	7,16,472
4.	Embassy of India, Baghdad.		•	•	9,363
5.	Commission for India, Salisbury, South Rhodes	ia.	• .	•	4,34,461
6.	Embassy of India, Phnom Penh		• .	1.	47,965
7-	Embassy of India, France, Paris	•	. •.	. •	14,223
8.	Consulate General of India, Hamburg.			•	4,566
9.	Commission for India, Hong Kong.	•		•	13,772
10,	Embassy of India, Prague.		٠.	. '	1,085
11.	Embassy of India, Cairo, Egypt		٠.		6,376
12.	Embassy of India, Dakar, Senegal.			•	1,563
13.	Embassy of India, Kabul, Afghanistan.				95,406-
14.	Vice-Consulate of India, Kandhar (Kabul)	,			9,531
15.	Embassy of India, Rome				16,746-
16.	Embassy of India, Beirut	•			18,219
17.	Embassy of India, Djakarta, Indonesia	•			2,66,815
18.	Embassy of India, Bonn		•		12,622
19.	Consulate General of India, Saigon.			•	75,258
20,	Deputy High Commission for India, Dacca.		•	•	6,267
21.	Embassy of India, Rio-de-Janeiro				989
22.	High Commission for India, Karachi		•		97
23.	Assistant High Commission for India, Rajshahi.			i Liter	101
24.	High Commission for India, Ceylon.				4,14,821
25.	Consulate General of India, Frank furt/Main.				4,858
26.	Consulate General of India, Mandlay (Burma).				150
27.	High Commission for India, Ghana, Accra.				82 029
28.	High Commission for India, Canberra.	, ,-	4		7,501
29.	Embassy of India, Madrid, Spain.				3.12 <i>T</i>
30.	Embassy of India, Khartoum.				3,04,177
31.	Embassy of India, Tehran.				1,39 773
32.	Commission for India, Aden.			•	14,709
33.	Embassy of India, Budapest.				204
34.	High Commission for India, Ottawa.		• .		10,862

Name of the Embassy/Mission - Amount Rs. 35. Embassy of India, Buoenes Aires. 1,327 Vice Consulate of India, Zahidan (Iran). 9,851 37. Consulate of India, Khorram Shahar (Iran). 17,714 Embassy of India, Hague. . 38. 214 Embassy of India, Buchareot. 79 ~ **3**9. Embassy of India, Japan. 90,291 Commission for India, Singapore. 1,54,515 Consulate General for India, Shanghai. 687 High Commission for India, Trinidad, Spain. 17,240 . 43. Charged' Affaires, Addis Ababa. 25,255 28,823 Bimbassy of India, Leopold ville. Embassy of India, Berne. 523 Embassy of India, Stockholm. 1,464 Permanent Mission of India in U. N., New York. 262 High Commission for India, London. 24,38,396 TOTAL . 55,62,767

SANCTIONING OF POWERLOOMS

- 425. SHRI BANSI LAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) what is the criterion for sanctioning powerlooms in the country;
- Ob) how many powerlooms have been sanctioned in each State during the last five vears; and
- (c) the names of persons, firms and institutions who were sanctioned powerlooms alongwith the numbers of powerlooms sanctioned and the year in which sanction was given?

THE MINISTER OF INTERNATIONAL TRADE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI MANTJBHAI SHAH): (a) The present policy of the Government is that no

powerlooms be allowed to be installed except for vocational purposes. However, under the scheme of conversion of handlooms into powerlooms, powerlooms were sanctioned to the various State Governments for installation in the Cooperative Sector of the Handloom Industry. This scheme was discontinued from 26th September, 1961 excepting in regard to any irrevocable commitments made earlier.

- (b) A statement showing power-looms sanctioned State-wise is attached.
- (c) Powerlooms are allotted to State Governments, who in trun, distribute them to Co-operative Societies formed by Handloom weavers. The names of these societies are not available.